

LOK SABHA

UNSTARRED QUESTION NO. 5643

TO BE ANSWERED ON 2.04.2018

LICENCE TO RETAIL CNG/PNG

5643. SHRI SUMAN BALKA:

Will the **Minister of PETROLEUM AND NATURAL GAS** be pleased to state:

पेट्रोलियम और प्राकृतिक गैस मंत्री

(a) whether Petroleum and Natural Gas Regulatory Board (PNGRB) has changed/proposes to radically change the bidding parameters for obtaining a licence to retail CNG/PNG in cities and if so, the details thereof; and

(b) whether PNGRB proposes to conduct future auctions by asking companies to quote the tariff they will charge for transportation of CNG/PNG within the city and the lowest bidder would be given preference and if so, the details thereof?

ANSWER

पेट्रोलियम और प्राकृतिक गैस मंत्री (श्री धर्मन्द्रप्रधान)

MINISTER OF PETROLEUM & NATURAL GAS (SHRI DHARMENDRA PRADHAN)

(a) & (b): Amendments in the Petroleum and Natural Gas Regulatory Board (PNGRB) (Authorizing Entities to Lay, Build, Operate or Expand City or Local Natural Gas Distribution Networks) Regulations, 2008 are being finalized by PNGRB. The proposed amendments in the PNGRB (Authorizing Entities to Lay, Build, Operate or Expand City or Local Natural Gas Distribution Networks) Regulations, 2008 are selection of successful bidder based on the bidding criteria of transportation rate for City Gas Distribution (CGD) and Compressed Natural Gas (CNG), number of Natural Gas Stations to be installed, number of domestic Piped Natural Gas connections to be achieved and total inch-km of steel pipeline to be laid.
